CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 61/568/2020



This the 05th day of August, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Sayed Touseef Ikhlaq
Applicant
(Advocate:- Mr. Rizwan-Not Present)
<u>Versus</u>
1. U.T. of Jammu and Kashmir and Ors Respondents
(Advocate: Mr. Sudesh Magotra, learned D.A.G.)
ORDER [ORAL] (Delivered by Hon'ble Mr. Anand Mathur, Member-A) Despite sending the link to the learned counsel for the applicant for joining the
video conference and the case being listed in the regular cause list, nobody has joined the
video conference on behalf of the applicant.
2. On the last date also i.e., 24.02.2021, nobody had joined the video conference on
behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter.
Accordingly, the T.A. is dismissed due to non appearance of applicant.

(RAKESH SAGAR JAIN)

MEMBER (J)

Arun

(ANAND MATHUR)

MEMBER (A)